

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No.29/07

Wednesday, this the 17th day of January, 2007

CORAM :

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

M.Chinnaswamy
Ex-casual labourer
Southern Railway
Palghat Division
Residing at : Ranganathapuram PO.
Krishnarajapuram
Karur District, Tamil Nadu

Applicant

(By Advocate Mr. T,C, Govindaswamy)

Versus

1. Union of India represented by the
General Manager
Southern Railway, Headquarters Office
Park Town PO, Chennai - 3

2. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division
Palghat

3. The Chief Personnel Officer
Southern Railway, Headquarters Office
Park Town PO, Chennai - 3

Respondents

(By Advocate Ms.P.K.Nandini)

**The application having been heard on 17.01.2007, the
Tribunal on the same day delivered the following :**

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

This Original Application was filed by a retrenched casual labourer. According to Annexure A-1, he has only 134 days of casual service to his credit upto 20.01.1983. It is submitted in the application that the applicant has got 795 days of casual service. Except this blank statement there is no such record in support of his claim nor has he taken up the matter with the authorities after the

issue of Casual Labour Service Card to verify his particulars of service. The applicant is also not included in the Live Register. Two opportunities were given by the Railways to include names of casual labourers in the Live Register according to the Scheme evolved by them. The applicant had not taken up the matter on those occasions against his non-inclusion in the Live Register. In 2006 he has submitted a representation after 23 years, his last service being in 1983, and on that basis he wants to be considered for absorption.

2. The OA is hopelessly time barred. Even on merits, the applicant who was a casual labour two decades back has no case for either re-engagement or absorption.

3. The OA is dismissed. No costs.

Dated, the 17th January, 2007.

Sathi Nair
SATHI NAIR
VICE CHAIRMAN

vs